

FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR	
M/S. HALLMARK INFRASTRUCTURE PRIVATE LIMITED OPERATING	
IN REAL ESTATE AND CONSTRUCTIONS AT CHENNAI	
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No. M/s. Hallmark Infrastructure Private Limited PAN - AABCH5970J / CIN - U45203TN2005PTC057312
2.	Address of the registered office Suite A, No-43, Old No.62/2, United Plaza, Usman Road, T.Nagar, Chennai - 600 017
3.	URL of website NA
4.	Details of place where majority of fixed assets are located Maraimalai Nagar, Chennai
5.	Installed capacity of main products/ services NA
6.	Quantity and value of main products/ services sold in last financial year Corporate Debtor is in the business of Real Estate and Construction of Residential Apartments. As per the last Audited Financial Statement i.e. 31.03.2024 there was revenue of INR 461.845 lakhs from Operations and Other Income.
7.	Number of employees/ workmen NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: All documents can be sought on request from the Resolution Professional having correspondence address as under: # 93, Sivan Koil South Street, Vadapalani, Chennai - 600 026 or through E-mail at prramancirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code The Applicants must be from the real estate / Construction Industry with a Minimum Networth of Rs.20.00 Crores as per the audited Financial Statement for the year ended 31st March 2024. The successful resolution applicant shall be required to execute a Performance Bank Guarantee to the extent of Bid Amount with exclusive rights for the RP to invoke the BG in case of failure to perform as Contracted. Other eligibility criteria are as per section 29A and other provisions of the Insolvency & Bankruptcy Code, 2016 are Available on the website of IBB: https://ibbi.gov.in/legalframework/
10.	Last date for receipt of expression of interest 15.01.2025
11.	Date of issue of provisional list of prospective resolution applicants 25.01.2025
12.	Last date for submission of objections to provisional list 30.01.2025
13.	Date of issue of final list of prospective resolution applicants 10.02.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 15.02.2025
15.	Last date for submission of resolution plans 17.03.2025
16.	Process email id to submit Expression of Interest prramancirp@gmail.com
PATHUKASAHASRAM RAGHUNATHAN RAMAN RESOLUTION PROFESSIONAL In the matter of M/s. Hallmark Infrastructure Pvt. Ltd. IBB/IPA-002/IP-N00295/2017-18/10896 #93, Sivan Koil South Street, Vadapalani, Chennai – 600 026 Mobile No. 9841026621 Mail Id. prramancirp@gmail.com	
Date : 31.12.2024 Place: Chennai	